

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

(Thirteenth Lok Sabha)

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**TWELFTH REPORT**

(Presented on 1.3.2001 )

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twelfth Report.

2. The Committee met on 26 February, 2001 for ---

- I. Examination of the four Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
- II. Allocation of time under rule 294 (1) (e) of the Rules of Procedure to the resolutions at item Nos. 2 and 4 set down in the List of Business for Friday, 2 March, 2001.

**Examination of Constitution (Amendment) Bills**

3. The Committee examined the following four Constitution (Amendment) Bills:-

1. The Constitution (Amendment) Bill, 2001 (Amendment of article 130) by Shri Suresh Kurup, M.P.

The Bill seeks to amend the Constitution with a view to setting up of a Bench of Supreme Court at Bangalore.

2. The Constitution (Amendment) Bill, 2001 (Amendment of article 75, etc.) by Shri G.M. Banatwalla, M.P.

The Bill seeks to amend the Constitution with a view to provide that a person shall be disqualified for being chosen as, and for being a Minister if he is charged by a competent court with any criminal offence under any law, the conviction on which charge has the effect of disqualifying a person for being a member of either House of Parliament or State Legislature.

3. The Constitution (Amendment) Bill, 2001 (Amendment of article 80) by Shri Anant Gangaram Geete, M.P.

The Bill seeks to amend the Constitution with a view to providing that the representatives of each State in the Council of States shall be nominated by each party according to its numerical strength in the

Legislative Assembly concerned in proportion to total number of seats allocated to that State and if any seat remains unfilled the representatives to fill the unfilled seat shall be elected by the elected members of the Legislative Assembly in accordance with the system of proportional representation by means of single transferable vote.

4. The Constitution (Amendment) Bill, 2001 (Amendment of article 217) by Shri Basavanagoud Kolar, M.P.

The Bill seeks to amend the Constitution with a view to omit provision relating to stipulation of ten years experience in judicial office in case of appointment of a Judge of High Court.

#### **Allocation of time to the Resolutions**

4. The Committee recommend allocation of time to resolutions as follows:-

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| (1) | Resolution by Shri Ramanand Singh regarding adequate funds for completion of all pending projects. | 2 hours |
| (2) | Resolution by Dr. Laxminarayan Pandey regarding formulation of family welfare schemes.             | 2 hours |
| (3) | Resolution by Shri Anandrao Vithoba Adsul regarding insurance scheme for unorganized workers.      | 2 hours |

#### **Recommendations**

- (i) the Committee recommend that Sarvashri Suresh Kurup, G.M. Banatwalla, Anant Gangaram Geete and Basavanagoud Kolar be permitted to move for leave to introduce their Constitution (Amendment) Bills ;
- (ii) the Committee recommend that the allocation of time to resolutions as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

P.M. SAYEED,  
*Chairman,*

26 February, 2001

Committee on Private Members' Bills and Resolutions.